

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO 1324 of 1995

Between

Dated: 8.11.1995.

1. Macherla Venkatrao.	9. K.Tripuramba.
2. Kintali Srinivasa Rao.	10. U.Prameela Rani.
3. Petnuru Kailasa Rao.	11. L.V.Rajeswararao.
4. Khandyan Gonvida Rao.	12. G.Jagadeeswararao.
5. Gouda Rajendraprasad.	13. D.Venkateswararao.
6. M.A.Muralidhara Rao.	14. S.Kanchanarao.
7. U. Venkateshwara Rao.	15. Yagati Jojamma.
8. S.K.S.V.Adinarayana.	And

Applicants.

1. The Union of India represented by the Secretary, Department of Telecommunications, Sanchar Bhavan, New Delhi.
2. The General Manager, Telecommunications, Telecom Area, Visakhapatnam.
3. The Telecom District Engineer, Srikakulam.
4. The Superintendent In Charge, Central Telegraph Office, Srikakulam.
5. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.

... Respondents

Counsel for the Applicants	: Sri. T.V.V.S.Murthy
Counsel for the Respondents	: Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Secretary, Department of Telecommunications, Union of India, Sanchar Bhavan, New Delhi-001.
2. The General Manager, Telecommunications, Telecom Area, Visakhapatnam.
3. The Telecom District Engineer, Srikakulam.
4. The Superintendent In Charge, Central Telegraph Office, Srikakulam.
5. The Chief General Manager, Telecommunications, A.P. Circle, Hyderabad-001.
6. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
7. One copy to ~~Sri.~~ Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

* * *

All the applicants herein were initially recruited as Reserve Trained Pool Office Assistants, Telegraph Assistants and Telegraphists and were later regularised. Their plea in this OA is for a direction to the respondents to give them Productivity Linked Bonus (P.L.Bonus) for the period that they have worked as RTPs. Learned counsel for the applicant has drawn my attention to a decision of this Bench of this Tribunal in OA.611/94 dated 31.5.94 wherein the applicants who were similarly situated as the applicants in the present OA.

2. Learned standing counsel for the respondents states that similar order can be passed in the present case also and the respondents be allowed to verify the facts stated by the applicants in the OA and take appropriate action.

3. In view of the above this OA is allowed at the admission stage itself with a direction to the respondents to grant the applicants the benefit of P.L.Bonus provided the applicants satisfied all the requirements as stipulated in the various decisions of the Tribunal. The respondents shall comply with this order within a period of 3 months from the date of communication. No costs.

.....
(A.B.GORTHI)
Member (Admn.)

Dated: 8th November, 1995

(Dictated in Open Court)

Amr.
T3-1185
Dy. Registrar (3)

sd

Contd--31

1324/95
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 21/11/1995.

M.A./R.A./C.A.NO.

IN

O.A.NO. 1324/95

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

Clr/er
Verdict Committee
proprietor
Smt
Corrected

